

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.15
I.A.No.235/2024 in
C.P.(IB)No.191/BB/2022

IN THE MATTER OF:

M/s. Suzlon Enegery Limited ... Petitioner
Vs.
M/s. Legend Artists Pvt. Ltd. ... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 19.04.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

The RP : Shri T.V.S.Prasad

ORDER

I.A.No.235/2024:

1. This Application has been filed by the Applicant-RP of the Corporate Debtor, seeking to take on record the 5th Progress Report for the period from 26.12.2023 to 29.02.2024.
2. Heard the Ld. RP.
3. In the circumstances, and for the reasons mentioned in the Application, the I.A. is hereby allowed by taking on record the 5th Progress Report on the CIRP process of the Corporate Debtor for the period from 26.12.2023 to 29.02.2024.
4. Accordingly, **I.A.No.235 of 2024 stands disposed of.**

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)